

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 186 OF 2018 &
IA NOS. 525 & 526 OF 2018

Dated: 3rd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Dhursar Solar Power Pvt. Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Ms. Molshree Bhatnagar
Ms. Shikha Pandey

Counsel for the Respondent(s) : Mr. R.K.Mehta
Ms. Himanshi Andley for R-1

Mr. Bipin Gupta for R-2

Mr.Pradeep Misra
Mr. Majoj Kr. Sharma for R-3 & 4

ORDER

(IA No. 526 of 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant / applicant has prayed that for the reasons stated in the application, filing of certified copy of the impugned order may kindly be exempted and further submitted that he will be filing the certified copy of Impugned order within 8 weeks' time.

In the light of the reasons stated in the application, IA No. 526 of 2018 is allowed. At present, production of certified copy of the impugned order is dispensed with. With these observations, the instant IA is disposed of.

The learned counsel appearing for the Appellant is directed to file certified copy of the impugned order on or before 03.10.2018 as agreed by the learned counsel appearing for both the parties.

APPEAL NO. 186 OF 2018 & IA No. 525 of 2018**Admit.**

Issue notice to the respondents returnable on 14.11.2018.

Learned counsel, Ms. Himanshi Andley takes notice on behalf of the first Respondent, Mr. Bipin Gupta, take notice on behalf of Respondent No. two and Mr. Manoj Kr. Sharma takes notice on behalf of Respondent No. three & four and prays for six weeks' time to file reply. Learned counsel, Mr. Sakya Singha Chaudhuri appearing for the Appellant prays for four weeks' time to file rejoinder, thereafter.

Submissions of the learned counsel appearing for the Respondent and the Appellant, as stated above, are placed on record.

Learned counsel for the Respondents Nos. 1, 2, 3 and 4 are permitted to file their replies on or before 04.09.2018 after serving copy on the other side. Thereafter, learned counsel appearing for the Appellant may file rejoinder on or before 04.10.2018 after serving copy on the other side.

List the matter on **14.11.2018** as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member